

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

ITA No. 805/Del/2018, A.Y. 2009-10

ITA No. 806/Del/2018, A.Y. 2010-11

ITA No. 807/Del/2018, A.Y. 2011-12

ITA No. 808/Del/2018, A.Y. 2012-13

ITA No. 809/Del/2018, A.Y. 2013-14

ITA No. 810/Del/2018, A.Y. 2014-15

ITA No. 811/Del/2018, A.Y. 2015-16

**Sigma Management Systems Pvt. Ltd. Vs.
5/32C B R Complex, Patparganj Road
Mayur Vihar Phase I,
Delhi 110091
PAN : AAACS1418B
(Appellant)**

**DCIT,
Central Circle,
Noida
(Respondent)**

Appellant by : None

Respondent by : Sh. Mahesh Thakur,Sr.DR

Date of hearing : **28.05.2021**

Date of pronouncement : **28.05.2021**

ORDER**PER G.S. PANNU, VP :**

None appeared on behalf of the assessee at the time of virtual hearing. These appeals by the assessee for the assessment years 2009-10, 2010-11, 2011-12, 2012-13, 2013-2014, 2014-15 & 2015-16 respectively are directed against the order of learned CIT(A)-4, Kanpur dated 04.12.2017.

2. The learned counsel for the assessee, vide its letter dated 25.05.2021, received by hand, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 28th May, 2021.

Sd/-

(AMIT SHUKLA)
JUDICIAL MEMBER

Binita

Sd/-

(G.S. PANNU)
VICE PRESIDENT

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,
ITAT, New Delhi